

(d) and (e) Central Armed Police Forces (CAPFs) generally procure items which are under their production range from Ordnance Factory Board (OFB) only. Further, all procurements are made through Central Procurement Portal or Government e-Marketing Portal (GeM) where indigenous manufacturers are treated equally with others.

**DARPAN registration for NGOs getting foreign contributions**

2124. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has made it compulsory for the NGOs who are seeking foreign contributions under Foreign Contribution Regulation Act (FCRA) to get registered in 'DARPAN' portal; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Yes, Sir. Every NGO seeking foreign contribution is mandated to get "DARPAN - ID" from the 'DARPAN' web-portal of NITI Aayog.

**Ban on getting FCRA funds**

2125. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has imposed prohibition on various organisations from getting funds under Foreign Contribution Regulation Act;

(b) if so, the details thereof and the reasons therefor; and

(c) the details of organisations that are facing ban under FCRA, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) No, Sir. Government has not imposed any prohibition or ban on various organisations from getting funds under the Foreign Contribution (Regulation) Act, 2010. However, Government has cancelled the FCRA registration of some NGOs due to violation of provisions of the Foreign Contribution (Regulation) Act, 2010. Information of the cancelled NGOs is available on the website [www.fcraonline.nic.in](http://www.fcraonline.nic.in) of the Ministry of Home Affairs.